

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 132 OF 2019**

**Dated : 28<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s. South East Central Railways ... Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey for R-1

Mr. N. Gupta  
Mr. S. R. Sanyal  
Mr. H. Rohra for R-2

**ORDER**

Finally, objection/reply/affidavit of the Respondent – Board shall be filed within two weeks, i.e. on or before 11.09.2019 with advance copy to the other side, failing which it shall be taken as nil.

List the matter on **23.09.2019**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/mkg*